OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs.): TIS HAZARI COURTS, DELHI

No. 57943 - 52143 /Admn.I/Estt./2025 Dated 15 OCT 2025

❖ **Copy of the notification dated 22.09.2025 of the Hon'ble High Court of Delhi regarding the amendment to the Delhi District Courts Establishment (Appointment and Conditions of Service) Rules, 2012 which are called the "Delhi District Courts Establishment (Appointment and Conditions of Service) (Amendment) Rules, 2025" is forwarded herewith for information and further necessary action at your end.**

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi with the request to circulate the same in their respective districts for information and necessary action.
2. The Ld. Principal Judge, Family Courts (HQs.), Dwarka Courts, New Delhi.
3. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to upload the same on the Website of Delhi District Courts as per rules.
5. All the branches of Central District, Tis Hazari Courts, Delhi.
6. Dealing Official for uploading the same on Centralized Website through LAYERS as per rules.
7. PS to the undersigned.

15/10/2025

(VIRENDER KUMAR BANSAL)
Principal District & Sessions Judge (HQs.): Delhi

रजिस्ट्री सं. डी.एल.- 33002/99 REGD. No. D. L.-33002/99

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र
Delhi Gazette

सत्यमेव जयते

एस.जी.-डी.एल.-अ.-06102025-266649
SG-DL-E-06102025-266649

असाधारण
EXTRAORDINARY

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 41] दिल्ली, मंगलवार, सितम्बर 23, 2025/ आश्विन 1, 1947 [रा.रा.रा.क्षे.दि. सं. 251

No. 41] DELHI, TUESDAY, SEPTEMBER 23, 2025/ASVINA 1, 1947 [N. C. T. D. No. 251

2464
09 OCT 2025

भाग II—I
PART II—I

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

दिल्ली उच्च न्यायालय: नई दिल्ली

अधिसूचना

दिल्ली, 22 सितम्बर, 2025

सं. 68/नियम/दि.उ.न्या.—भारतीय संविधान के अनुच्छेद 309 के परंतुक सहपठित भारत सरकार, गृह मंत्रालय की अधिसूचना संख्या एफ27/40/50-एनजीएम, दिनांक 28 अक्टूबर, 1953 के द्वारा प्रदत्त शक्तियों एवं इस निमित्त समर्थ बनाने वाली अन्य समस्त शक्तियों का प्रयोग करते हुए दिल्ली उच्च न्यायालय केंद्र सरकार के पूर्व अनुमोदन सहित एवं माननीय उप राज्यपाल, राष्ट्रीय राजधानी क्षेत्र दिल्ली की सहमति से दिल्ली जिला न्यायालय स्थापना (नियुक्ति एवं सेवा शर्तें) नियम, 2012 में निम्नलिखित संशोधन सहर्ष करता है:

O/C Admn. I, II & III
O/C Recruitment/Establishment/Selection Committee

Estb.